

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:462  
ANSWERED ON:23.02.2001  
COMMITTEE OF I B MINISTERS OF STATE  
ANANDRAO ADSUL;JAYABEN B. THAKKAR

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government have constituted a Committee including Information Ministers of State for the development of entertainment sector;
- (b) if so, the composition and the terms of reference made to the Committee; and
- (c) the time by which the Committee is likely to submit its recommendations?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ).

- (a) Yes, Sir.
- (b) Details are given in the annexure.
- (c) No specific time frame has been prescribed for the Committee to submit its recommendations.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 462 REGARDING COMMITTEE OF I&B MINISTERS OF STATE FOR ANSWER ON 23.2.2001.

The composition of the Committee constituted vide this Ministry's order No. 103/1/2001 dated 14.2.2001 is as follows:

- (i) Union Minister of Information And Broadcasting - Chairperson,
- (ii) Union Minister of State for Information and Broadcasting - Vice Chairman,
- (iii) Minister in charge of Information & PR, Government of Assam,
- (iv) Minister in charge of Information & PR, Government of Gujarat,
- (v) Minister in charge of Information & PR, Government of Jammu & Kashmir,
- (vi) Minister in charge of Information & PR, Government of Jharkand,
- (vii) Minister in charge of Information & PR, Government of Karnataka,
- (viii) Minister in charge of Information & PR, Government of Maharashtra,
- (ix) Minister in charge of Information & PR, Government of Mizoram,
- (x) Minister in charge of Information & PR, Government of Rajasthan,
- (xi) Minister in charge of Information & PR, Government of Tamil Nadu.

The terms of reference of the Committee are:

- (i) To suggest a policy framework, both at the Centre and in the States, conducive for nurturing the entertainment sector;
- (ii) To recommend changes in the legislative and regulatory framework due to the changing/ evolving canvas of the entertainment sector;
- (iii) To identify the additional infrastructure needs in terms of, inter-alia, education, training, software production facilities, exhibition etc.
- (iv) To suggest measures for boosting exports;
- (v) To identify ways for providing finance for cinema;
- (vi) To review the taxation regime and recommend changes which could be made conducive to greater revenue generation, and at the same time, also encouraging the entertainment sector;
- (vii) Any other issue related or incidental for achieving the potential of the entertainment sector.